

NATIONAL COMPANY LAW TRIBUNAL
राष्ट्रीयकंपनीविधिअधिकरण
CUTTACK BENCH
कटकखंडपीठ

ORDER OF THE HEARING ON 31st JANUARY, 2024, 10:30 A.M.

CP No. 46/CB/2022, CA No. 1/CB/2024

Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj
2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	Swarnalata Mishra -Vs- Utkal Computer Care Pvt. Ltd.
Under Section	241-242

Hearing through: VC and Physical (Hybrid) Mode

For Petitioner (s)

Mr. Saswat Kumar Acharya, Adv.
 Mr. Arabinda Acharya, CS
 Mr. Satya Smruti Mohanty, Adv
 Mr. Swayamjit Rout, Adv
 Mr. Sarvavid Subash Pradhan, Adv
 Mr. Goutam Rai, Adv
 Mr. Gyaninee Nayak, Adv
 Ms. Pratyusha Mohanty, Adv
 Mr. Sambit Sekhar Moharana, Adv

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For Respondent (s)

Mr. Saswat Kumar Acharya, Adv.
 Mr. Arabinda Acharya, CS

} CA1

ORDER

CA No. 1/CB/2024

This is an application filed Rule 55 of NCLT Rules, 2016 by the applicant who is the respondent in the main CP to take the additional affidavit filed along with this application in response to the additional document filed by the respondent in the main CP. Respondent side taken notice and has no objection. Hence, this application is allowed and additional affidavit filed by the applicant is taken on record. Further, applicant is directed to upload the additional affidavit in the main CP DMS portal.

CP No. 46/CB/2022

Both sides counsel present. Pleadings are completed. List the matter on 06.03.2024.

Sd

Kaushalendra Kumar Singh
Member (Technical)

Sd

P. Mohan Raj
Member (Judicial)

Pawan Sao
 (Steno)